

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1122
TO BE ANSWERED ON 03.12.2021

DISTRICT CHILD WELFARE COMMITTEE

1122. SHRI HANUMAN BENIWAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the judicial power vested in the District Child Welfare Committee along with the category of cases where it is mandatory for police to report it to the District Child Welfare Committees;
- (b) whether there is any provision to penalize police personnel who decided such cases on their own without reporting it to the said committee, if so, the details thereof;
- (c) whether the Government has taken note of the incidents of overreaching of powers by the police officials in cases falling under the jurisdiction of the said committee in the Nagaur district of Rajasthan during the last two years; and
- (d) if so, the details of such cases?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) : The judicial power vested in the District Child Welfare Committee are enshrined as per section 27 (9) of the Juvenile Justice (Care & Protection of Children) Act, 2015 (JJ Act, 2015). The details of powers and functions of District Child Welfare Committee are given in section 29 and 30 of the JJ Act, 2015. The procedures for mandatory reporting including offence for non-reporting and penalty are detailed in the Section 32 to 34 of the JJ Act, 2015.

(c) & (d) : The primary responsibility of the implementation of the Act lies with the respective State/UT Governments. As per information provided by the State Government of Rajasthan, four instances of violating the provisions have been recorded for the period from 10th July 2020 to 30th May 2021 as follows:

- i. Case no 11/16.1.2021. Police Station Gotan
- ii. Case no 103/05.5.2021 Police Station Gotan
- iii. Case no 83/10.4.2021 Police Station Gotan
- iv. Case no 2/1.1.2020 Police Station Gotan
